ITEM NO.48

COURT NO.2

SECTION X

SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

SUO MOTO WRIT PETITION(CRIMINAL) No(s). 1/2025

- IN RE: ORDER DATED 17.03.2025 PASSED BY THE HIGH COURT OF JUDICATURE AT ALLAHABAD IN CRIMINAL REVISION NO. 1449/2024 AND ANCILLARY ISSUES
- Date : 26-03-2025 This petition was called on for hearing today.
- CORAM : HON'BLE MR. JUSTICE B.R. GAVAI HON'BLE MR. JUSTICE AUGUSTINE GEORGE MASIH

By Courts Motion

Shri R. Venkatramani, Attorney General for India

Shri Tushar Mehta, Solicitor General of India

Ms. Shobha Gupta,Sr.Adv. Ms. Sonia Mathur,Sr.Adv. Ms. Amita V. Joseph,Adv. Mr. Paras N. Singh,Adv. Mr. Adyitya Ranjan,Adv.

For Petitioner(s)	:
Diary No.15692/25	
	Ms. Shashi,Adv.
	Ms. Surabhi Katyal,Adv.
	Mr. Saksham Maheshwari,Adv.
<pre>For Respondent(s) :</pre>	: Shri Sharan Dev Singh Thakur,AAG
	Ms. Ruchira Goel,Adv.

UPON hearing the counsel the Court made the following O R D E R

1. The matter is listed suo moto as per the directions of Hon'ble the Chief Justice of India. A forum "We the Women of India" by a letter dated 20<sup>th</sup> March, 2025 has brought to the notice of Hon'ble the Chief Justice of India some of the observations made by the learned Single Judge of the High Court of Judicature at Allahabad in the judgment and order dated 17.03.2025.

2. We have perused the said judgment and order dated 17.03.2025. We are at pains to say that some of the observations made in the

1

impugned order and particularly in paragraphs 21, 24 and 26 depict a total lack of sensitivity on the part of the author of the judgment. A perusal of the judgment would reveal that it is also not as if that the judgment is dictated at the spur of the moment in the Court. The case was reserved on 13.11.2024 and after almost a period of more than four months the learned Judge has pronounced the judgment. It is thus clear that the learned Judge has authored the judgment after due application of mind.

3. In normal circumstances, we are slow in granting stay at this stage. But since the observations appearing in paragraphs 21, 24 and 26 are totally unknown to the cannons of law and depict total insensitive and inhuman approach, we are inclined to stay the said observations.

4. Issue notice to the Union of India, State of Uttar Pradesh and the parties to the lis before the High Court.

5. Until further orders, there shall be stay to the observations made by the learned Judge in paragraphs 21, 24 and 26 of the order dated 17.03.2025.

6. Shri R. Venkatramani, learned Attorney General for India and Shri Tushar Mehta, learned Solicitor General of India, have graciously accepted our request to assist the Court in the present matter.

7. SLP(Crl) No....@ Diary No.15692 of 2025 be tagged along with the present matter.

8. The Registrar concerned of the this Court is directed to forthwith communicate this order to the Registrar General of the High Court of Judicature at Allahabad, who shall place the same immediately before the Chief Justice of the High Court of Judicature at Allahabad, who is requested to look into the matter and take such steps as deemed fit and proper.

9. Shri Sharan Dev Singh Thakur, learned Additional Advocate General, appears and accepts notice for the State of Uttar Pradesh. 10. List on 15.04.2025.

(NARENDRA PRASAD) DEPUTY REGISTRAR (RAM SUBHAG SINGH) ASSISTANT REGISTRAR

2